

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 1237/2016  
CA NO.

CORAM:

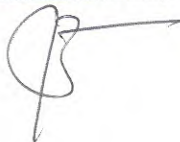
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S.K. Mohapatra  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE COMPANY: Shukhmeet Singh Talwar Vs AMR Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 433(e),434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Bhuvaneshwar Tyagi	Advocate	petitioner	

**ORDER**

Learned counsel for the petitioner states that sometime be granted for filing the compliance report in terms of the Rules known as Companies (Transfer of Pending Proceedings) Rules, 2016. Learned counsel further undertakes to serve an advance copy of the compliance report and paper book on the respondent in terms of the Rules known as Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016. The needful shall be done within two weeks. It shall be treated as last

 opportunity.

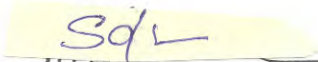







The Registrar is directed to certify whether the paper book and the compliance report are complete in all respects for hearing of arguments by the Bench.

List for further consideration on 06.07.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)

01.05.2017  
Vineet